

COMPETITION COMMISSION OF INDIA

Modifications and Clarifications

REoI for Empanelment of Institutions/Agencies for conducting Market Studies and Surveys

Date: 28.07.2026

1. CCI has issued a Request for Expression of Interest (REoI) for empanelment of Institutions/Agencies to carry out Market Studies and Surveys for the purpose of discharging its duties or performing its functions under the Competition Act, 2002 (the Act).
2. The Notice inviting expression of interest was published on 15.06.2026. The prospective Institutions/Agencies were given the opportunity to seek clarifications on the REoI by 30th June, 2026. All queries received till 30th June, 2026 have been considered.

Modification to the REoI, based on the queries received is as under:

- i. **Issue:** Whether the requirement of two economics experts is limited to permanent employees, or whether affiliated faculty, visiting fellows, or full-time project-based researchers would also meet the eligibility criteria?

Clause No. 4 (ii) : *“The Institution/Agency should have, a team of at least two (2) Economics experts, on its rolls, with a minimum qualification of Master’s Degree in Economics/Business Economics/Financial Economics/Econometrics/Statistics and professionals with relevant experience.”*

Modification

Amended Clause No. 4 (ii): *“The Institution/Agency should have, a team of at least two (2) Economics experts, with a minimum qualification of Master’s Degree in Economics/Business Economics/Financial Economics/Econometrics/Statistics and professionals with relevant experience.”*

Clarifications to the REoI, based on the queries received are as under:

- i. **Issue :** Whether the eligibility will be determined strictly based on the title of the Master’s Degree (i.e. Master’s in Economics/Business Economics/Financial Economics/Econometrics/Statistics) or whether candidates possessing equivalent postgraduate qualifications with these subjects as core components, along with relevant professional experience or candidate with an MBA, (with Business Economics and Econometrics), Ph.D in Population Studies/Demography with relevant professional experience in economic and statistical research will also be considered eligible?

Clarification: Master's degree, in one of the core areas, specified in *clause No. 4 (ii)*, has to be met to qualify as an Economics expert to meet the eligibility criterion. Accordingly, the qualifications indicated in the query would not fulfill the requisite eligibility.

- ii. **Issue:** Whether credentials, project experience, and CVs of experts from its parent company or other group companies of the Institution/Agency will be considered to supplement its own experience for the purpose of meeting the eligibility and evaluation criteria?

Clarification: Work experience/studies completed by the parent company or group entities, may be considered towards eligibility condition(s) under clause 4(i), if the said entity(ies) are to be involved in the work, as and when assigned by the CCI. Further, Institution/Agency seeking empanelment must fulfill the criterion under Clause 3 (iv).

Experts of parent company or group entities, will be considered towards eligibility condition(s), under clause 4(ii), provided they are to be involved in the work, as and when assigned by the CCI. The above arrangement would be subject to extant laws as applicable in India.

- iii. **Issue:** Whether empaneled Institutions may engage field survey agencies or other specialized service providers for activities such as ground-level data collection, while retaining overall responsibility for the assignment?

Clarification: Clause 10 (iv), mandates that the empaneled Institutions/Agencies will not delegate the work and themselves deal with the same. The empaneled Institution/Agency alone needs to take complete responsibility of work.

However, in appropriate cases, depending on the nature of work, the technical requirements for bids for the work to be offered, may provide for engagement of field survey agencies or other specialized service providers for activities such as ground-level data collection, while retaining overall responsibility for the assignment with the bidding Institution/Agency.

- iv. **Issue:** Whether broader economic and market studies (e.g. infrastructure, public policy, agriculture, financial sector, etc.) would qualify as relevant experience, or whether only studies specifically related to competition law/antitrust would be considered?

Clarification: As contained in clause 4(i) and Annexure I (1.4), studies other than those related to competition law/antitrust, such as relating to markets, regulations *etc* would also be considered.

- v. **Issue:** Whether assignments may also be awarded on a nomination basis, where considered appropriate by the Commission?

Clarification: Clause 10 (i) contains that the Commission does not bind itself to seek competitive bids from the empaneled Institutions/Agencies only.

Further, the Commission may also award assignments on nomination basis, when considered appropriate, subject to General Financial Rules (GFR) and other applicable legal provisions.

In view of the aforesaid modification and clarifications issued, the last date for submission of EoI is extended till 17.08.2026.